

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.571/06

Friday this the 11th day of August 2006

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

1. M.J.Thomas,
Communication Assistant,
Central Excise Bhavan,
Kathrikadavu, Cochin – 17.Applicants
2. All India Federation of Customs & Central Excise
Telecommunication Staff represented by
the Secretary General, M.J.Thomas,
Central Excise Bhavan, Kaloor, Cochin – 17.Applicants

(By Advocate Mr.C.S.G.Nair)

Versus

1. Union of India represented by the Secretary,
Department of Revenue, North Block,
New Delhi – 110 001.Respondents
2. Chairman,
C.B.E.C.,
North Block, New Delhi.Respondents
3. Chief Commissioner of Central Excise,
Central Revenue Buildings,
I.S.Press Road, Cochin – 682 018.Respondents
4. Commissioner of Customs (Preventive),
Central Revenue Buildings,
I.S.Press Road, Cochin – 682 018.Respondents
5. Commissioner of Central Excise,
Cochin.Respondents
6. Commissioner (Logistics),
Customs & Central Excise,
7th Street, Shopping Centre,
Shantinikethan, New Delhi.Respondents

(By Advocate Mr.Sunil Jose)

**This application having been heard on 11th August 2006 the Tribunal
on the same day delivered the following :-**

2.

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

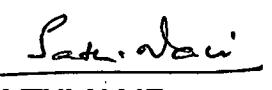
The 1st applicant is working as a Communication Assistant and the 2nd applicant is the Secretary General of All India Federation of Customs & Central Excise Telecommunication Staff. They are aggrieved by the proposed closure of the telecommunication wing of the Department and the ~~existing~~ uncertainty in their service. They have submitted representation initially on 15.4.2005 (Annexure A-2) and again on 12.1.2006 (Annexure A-3) to the 2nd respondent.

2. When the matter came up today, counsel for the applicant submitted that since the representations are still pending, the respondents may be directed to dispose of the representation within a fixed time frame.

3. Accordingly, we direct the 2nd respondent to consider and dispose of Annexure A-3 representation of the applicant dated 12.1.2006 and take a decision as expeditiously as possible, in any case, not later than three months from the date of receipt of a copy of this order. The O.A is disposed of at admission stage itself. No order as to costs.

(Dated the 11th day of August 2006)


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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